

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29089/2011

(From the judgement and order(s) dated 25/07/2011 in CMWP No.
1739/2006 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

C.I.T. & ORS.

Respondent(s)

(With appln(s) for directions, stay and prayer for interim relief)

Date: 27/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s)

Dr. A.M. Singhvi, Sr. Adv.

Mr. Manoj Swarup, Adv.

Ms. Lalita Kohli, Adv.

Mr. Abhishek Swarup, Adv.

Mr. Aneesh Patnaik, Adv.

for M/s. Manoj Swarup & Co., Advs.

For Respondent(s)

Mr. Gaurab Banerji, ASG.

Mr. S.A. Haseeb, Adv.

Ms. Anil Katiyar, Adv.

UPON hearing counsel the Court made the following

O R D E R

The only question which arises for
determination in this case is, whether the
assessment is barred by limitation?

Leave granted.

No stay.

The Department would be at liberty to
proceed to recover the taxes in accordance with
law.

Liberty is granted to the Department to
file counter affidavit within eight weeks.

[T.I. Rajput]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar